

ITEM NO.48

COURT NO.15

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 13150/2024

(Arising out of impugned final judgment and order dated 06-03-2024 in SA No. 456/2023 passed by the High Court Of Judicature at Allahabad)

INDIAN OIL CORPORATION LTD. & ORS.

Petitioner(s)

VERSUS

M/S. MODERN SERVICE STATION YAMUNAPAR

Respondent(s)

(FOR ADMISSION and I.R.)

Date : 03-09-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSHU DHULIA

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mrs. Madhavi Diwan, Sr. Adv.
Mrs. Priya Puri, AOR
Mr. Sharad Kumar Puri, Adv.
Mr. Vibhav Srivastava, Adv.
Mrs. Pinki Aggarwal, Adv.
Ms. Parul Sharma, Adv.

For Respondent(s) Mr. Kavin Gulati, Sr. Adv.
Mr. Avi Tandon, Adv.
Mrs. Shreya Gupta, Adv.
Ms. Meghna Tandon, Adv.
Mr. Anish Agarwal, AOR
Mrs. Vanshika Gupta, Adv.
Mr. Srinivas Vishven, Adv.

UPON hearing the counsel the Court made the following
O R D E R

As prayed by the learned counsel for the respondent two weeks' time and the same is granted.

List on 30.09.2024.

(CHANDRESH)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER(NSH)